



2026:AHC-LKO:7090

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 45 of 2026

Mo. Akhalak

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue And
4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohammad Imaran
Counsel for Respondent(s)	:	C.S.C., Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Mohammad Imran, the learned counsel for the petitioner, Sri Dhiraj Ojha, the learned Standing Counsel appearing on behalf of the State and perused the record.

2. By means of the instant petition filed in public interest the petitioner has sought a direction to the opposite parties no.2 and 3 for removal of encroachment of on the public utility land bearing Gata No.61-SA, measuring 0.0200 hectare situated in Village Singariya Pure Vali Deen Ka Purwa, h/o Paraspur, Tehsil Karnailganj, District Gonda.

3. On the basis of instructions provided by the Tehsildar, Kunda, District Pratapgarh the learned Standing Counsel states that a spot inspection was carried out and it was found that there is no encroachment on the land in question. A copy of written instructions is kept on record.

4. In view of the aforesaid facts, no interference is required in this petition, which is accordingly **dismissed**.

January 30, 2026

Ram.

(Subhash Vidyarthi,J.)